

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 36(ND)17**  
**C. A. NO.**

**CORAM:**

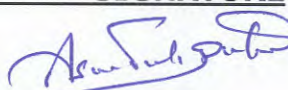
**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.03.2017**

**NAME OF THE COMPANY: M/s. Mr. Rahul Kumar Bahti V/s. M/s. Fall Arrest Systems & Technologies Pvt. Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 241/242**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	P. Nagesh	} Advocate	Petitioners	
2.	Ashutosh Gupta			
3.	Ganesh Rana			

**ORDER**


Mr. Pankaj Goyal, representing the respondents 3 & 4 is present in the Court and prays for some time to file the counter affidavit. Respondent No.2 has been served through courier and as per the tracking report has been served. Affidavit of service be filed during the course of the day.


Let the reply be filed by the Respondents 3 & 4.

Ld. Counsel for the petitioner prays for interim orders on the grounds that salaries of the employees is to be disbursed. . There is no cooperation from Respondent No.2, who is residing in the U.K.

Fresh notice to be served to the Respondent No.2 by email, returnable on 16.3.2017.

The Petitioners prayer for interim orders shall be considered on the next date. In the meanwhile, Ld. Counsel for the petitioner shall file an affidavit giving details of the exact disbursements required.

  
(S.K. Mohapatra)  
Member (Tech.)

  
(Ina Malhotra)  
Member (Judicial)